

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 14311/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 1599/1992 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARESH

Respondent(s)

(IA No.96178/2020-CONDONATION OF DELAY IN FILING and IA No.96183/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96177/2020-EXEMPTION FROM FILING O.T. and IA No.96182/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 06-01-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Mr. Chandra Shekhar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in six weeks.

(ASHWANI THAKUR)
AR-RUM-PS

(R.S. NARAYANAN)
COURT MASTER